

No.10/17/2017-Legal
Government of India
Ministry of Corporate Affairs

5th Floor, Shastri Bhavan,
New Delhi, Dated: 14.06.2017

ORDER

Subject:- Constitution of Regional Committee (s) to review withdrawal of prosecution cases in their region-reg.

In the meeting held under the Chairmanship of Secretary, Department of Justice it was decided to chalk out an "Action Plan for Special Arrears Clearance Drives" so as to reduce the number of Court cases. There has been continued concern on account of ever increasing litigation and the need for reducing the arrears and backlog of cases in the Courts is imperative. The review of these pending cases is long overdue, and while reviewing cost of litigation, corresponding relief including time taken for disposal, etc. are required to be kept in mind.

2. Keeping in view the above the Ministry has decided to constitute following Regional Committees under the Chairmanship of Regional Director(s) of the concerned region(s) who would review all the prosecutions/pending litigations in their region(s) including cases filed by the Official Liquidators and furnish a report to the Ministry within two months. The Regional Committee(s) would identify the cases which can be withdrawn highlighting the basis of withdrawal along with list of cases, their case numbers, the Courts where these cases are pending shall be mentioned in the report in the tabular form.

Regional Committees of Ministry of Corporate Affairs:-

1. Regional Director, Northern Region -	Chairperson
(i) ROC, Delhi & Haryana	- Member
(ii) OL, Delhi	- Member
(iii) ROC, Kanpur	- Member
(iv) ROC-cum-OL, Shimla	- Member
(v) ROC, Chandigarh	- Member
(vi) OL, Chandigarh	- Member
(vii) OL, Allahabad	- Member
(viii) ROC-cum-OL, J & K	- Member
(ix) ROC-cum-OL, Uttarakhand	- Member



Regional Director, South Eastern Region

2. RD, SER - Chairperson
(i) ROC, Hyderabad - Member
(ii) ROC, Bengaluru - Member
(iii) OL, Hyderabad - Member
(iv) OL, Bengaluru - Member

Regional Director, Western Region

3. RD, West - Chairperson
(i) ROC, Mumbai - Member
(ii) ROC, Pune - Member
(iii) ROC-cum-OL, Goa - Member
(iv) OL, Mumbai - Member
(v) OL, Nagpur - Member

Regional Director, North Western Region

4. RD, NWR - Chairperson
(i) ROC, Gujarat - Member
(ii) ROC-cum-OL, Rajasthan - Member
(iii) ROC, MP - Member
(iv) ROC-cum-OL, Chhattisgarh - Member
(v) OL, Gujarat - Member
(vi) OL, Jodhpur - Member
(vii) OL, Indore - Member

Regional Director, North Eastern Region

5. RD, NER - Chairperson
(i) ROC, Shillong - Member
(ii) OL, Guwahati - Member

Regional Director, Eastern Region

6. RD, ER - Chairperson
(i) ROC-cum-OL, Odisha - Member
(ii) ROC-cum-OL, Bihar - Member
(iii) ROC, West Bengal - Member
(iv) ROC-cum-OL, Jharkhand - Member
(v) OL, Kolkata - Member



Regional Director, South Region

7. RD, SR	-	Chairperson
(i) ROC, Chennai	-	Member
(ii) ROC, Coimbatore	-	Member
(iii) ROC, Puducherry	-	Member
(iv) ROC, Kerala	-	Member
(v) OL, Chennai	-	Member
(vi) OL, Kerala	-	Member

The following guidelines may be followed while performing the duties assigned to the Committees:-

- (i) The Regional Committee may invite any person(s) of appropriate standing having acknowledged expertise in the matters connected with Companies Act and the prosecutions thereunder;
- (ii) The Regional Committee(s) are free to meet on Saturday & Sunday to expedite and complete their task;
- (iii) The Regional Committee(s) are free to visit any office under their jurisdiction to complete their work.

3. Each Committee shall submit its report to the Ministry clearly indicating road map for withdrawal of cases and the percentage of cases getting reduced as a result of such withdrawal. On receipt of such a report from each regions, the necessary approval of withdrawal of such cases shall be taken and communicated to the respective Regional Directors, Registrar of Companies and Official Liquidators.

4. This has approval of the Competent Authority.



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Joint Director(Legal)
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To

All Regional Directors, ROCs, OLs

Copy to:-

1. PPS to Secretary, CA
2. PPS to Additional Secretary, CA
3. DGCoA, MCA
4. PS to JS(B)/ JS(K)/JS(G)/JS(AC)
5. All officers of the Ministry